

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.413
CP/189/ND/2023

IN THE MATTER OF:

Prakash Inscript Innovations Private Limited	...	Applicant
Versus		
Registrar of Companies NCT of Delhi and Haryana		Respondent
	...	

under Section 441

Order delivered on 23.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the ROC	:	Mr. Aakash Sharma, Ms. Jyoti Khurana, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Appellant is present through VC. Ld. Counsel for the ROC is present physically and submits that they have already filed the report, however, the same is under scrutiny. Let steps be taken to cure the defects, if any and upload the same on the DMS portal. Ld. Counsel for the ROC is directed to serve a copy of the report on the Counsel for the Appellant. List the matter on **04.06.2024** for hearing.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)